

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 107/01/2020R.A./260/85/2019

O.A./260/463/2015INDRAJIT MAHATO

-V/S-

D/O POSTITEM NO:8FOR APPLICANTS(S) Adv. :Mr. T. Rath

FOR RESPONDENTS(S) Adv.:Mr. S. B. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Ld. Counsel for the applicant submitted that the minor correction is required in the order dated 09.09.2019 of this Tribunal since the applicant has already been retired and there was no possibility of appointment in case the applicant is selected as MTS.</p>
	<p>Ld. Counsel for the respondents requested for some time to file reply. The only request as made by Ld. Counsel for the applicant is to clarify the points that the applicant has been superannuated in the meantime and in case he is selected as MTS as mentioned in the para 9 of the order dated 09.09.2019 passed in OA No. 463/15 the question of his promotion will not arise and the applicant, in event of being selected, will be entitled only for the consequential benefits as per the rules. Since the fact that the applicant after attaining the age of superannuation has retired in the year 2017, was not brought into the notice of the Tribunal at the time of disposal of the case, the said aspect needs</p>

to be clarified in the Review Application.

Accordingly, it is directed that the respondents will consider the case of the applicant for retrospective selection as MTS as directed in the order dated 09.09.2019 passed by this Tribunal in O.A No. 463/15 and in case he is selected for the post of MTS as per the said order of the Tribunal, then he will be entitled for consequential financial benefits as per provision of law. The Review Application is disposed of accordingly, at this stage.

Copy of this order be given to Ld. Counsels for the applicant and respondents.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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